

**MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR**  
**WORKSHOP ON – KEY ISSUES RELATING TO LABOUR LAWS**

**DATE: 26.08.2022 & 27.08.2022 (at MPSJA)**

**SCHEDULE**

**DAY ONE- 26<sup>th</sup> August, 2022 (Friday)**

<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.00 am to 10.15 am	Inauguration of Workshop By: <b>Additional Director, MPSJA</b> <i>Followed by Group Photograph</i>
II	10.15 am to 11.30 am	Key issues relating to – Employee’s Compensation Act, 1923 & Employees' State Insurance Act, 1948 <i>Followed by open interactive session</i> By: <b>Shri J. S. Sengar, Former Member, Industrial Court, Indore</b>
<b>TEA BREAK (11.30 am to 11.45 am)</b>		
III	11.45 am to 1.00 pm	Discussion on – The Wages Act, 1936 & Minimum Wages Act, 1948 <i>Followed by open interactive session</i> By: <b>Shri Atma Ram Kheriya, Member Judge, Industrial Court, Rewa</b>
<b>LUNCH BREAK (1.00 pm to 1.45 pm)</b>		
IV	1.45 pm to 3.00 pm	Key issues relating to – Industrial Disputes Act, 1947 & Madhya Pradesh Industrial Relation Act, 1960 <i>Followed by open interactive session</i> By: <b>Shri J. S. Sengar, Former Member, Industrial Court, Indore</b>
<b>TEA BREAK (3.00 pm to 3.15 pm)</b>		
V	3.15 pm to 4.30 pm	Role and responsibility of D.D.O. – Issues relating to purchase & store <i>Followed by open interactive session</i> By: <b>Dr. Ramesh Kumar Mishra, OSD (Accounts), High Court of Madhya Pradesh</b>
VI	4.30 pm to 5.30 pm	Expeditious and effective disposal of cases: Best practices of Labour Courts <i>Followed by open interactive session</i> By: <b>Shri R. P. S. Chundawat, District &amp; Additional Sessions Judge, Jabalpur</b>

<b>DAY TWO- 27<sup>th</sup> August, 2022 (Saturday)</b>		
<b>SESSION</b>	<b>TIME</b>	<b>TOPICS</b>
I	10.00 am to 11.15 am	Scope of Judicial review in cases of Disciplinary Proceeding <i>Followed by open interactive session</i>  By: <b>Hon'ble Shri Justice Sujoy Paul,</b> <b>Judge, High Court of Madhya Pradesh</b>
<b>TEA BREAK (11.15 am to 11.30 am)</b>		
II	11.30 am to 1.00 pm	Scope of Judicial review in cases of ACR, Seniority and Promotion <i>Followed by open interactive session</i>  By: <b>Hon'ble Shri Justice Sanjay Dwivedi,</b> <b>Judge, High Court of Madhya Pradesh</b>
<b>LUNCH BREAK (1.00 pm to 2.15 pm)</b>		
III	2.15 pm to 3.45 pm	Applicability of procedural laws in Labour Court with reference to provisions of Civil Procedure Code, 1908, Evidence Act, 1872, Limitation Act, 1963 and Court Fees Act, 1870 <i>Followed by open interactive session</i>  By: <b>Hon'ble Shri Justice S. K. Awasthi,</b> <b>President, Industrial Court,</b> <b>Indore</b>
IV	3.45 pm to 4.45 pm	Key issues relating to – Regularization and classification under Standing Orders Act <i>Followed by open interactive session</i>  By: <b>Shri J. S. Sengar,</b> <b>Former Member, Industrial Court,</b> <b>Indore</b>
V	4.45 pm onwards	Valedictory Session  By: <b>Hon'ble Shri Justice S. K. Awasthi,</b> <b>President, Industrial Court,</b> <b>Indore</b>

- Note:-** (1) The Time Table is subject to change as per exigencies.  
(2) Use of Cell Phones during workshop is strictly prohibited.

**ADDITIONAL DIRECTOR**